

(1922) 12 CAL CK 0020
In the Calcutta High Court
Case No : Ref. Nos. 150 and 150A of 1922

Judisthir Gope

APPELLANT

Vs

Sheik Samir

RESPONDENT

Date of Decision : 08-12-1922

Acts Referred:

Citation : (1922) 12 CAL CK 0020

Judgement

1. On the facts slated in the letter of reference we think it desirable that both the cases should be tried by one Magistrate and the learned Sessions Judge's suggestion as to the order of trial accepted. We accordingly transfer the case in which Sheik Samir is the complainant and Beni Madhab Gope and another accused from the file of Babu J. C. Mazumder, Deputy Magistrate of Manikganj to the file of Babu J. Chakrabarty, Sub-Deputy Magistrate of Manikganj, and we also direct that the trial of the case in which Judisthir Gope is the complainant and Pamir Sheik and others accused be proceeded with and the proceedings in the case in which Sheik Samir is the complainant he stayed until the disposal of the other case.